AN HON. MEMBER: One crore, not several lakhs.

SHRI SASANKASEKHAR SANYAL: Yes, one crore worth of moveables including books have been stolen—is it not possible for the Government of India to take immediate steps to see that an inventory is made to prevent further leakage of these valuable things?

PROF. S. NURUL HASAN: I will take whatever steps are possible within the framework of the law.

SHRI D. P. SINGH: Would the hon. Minister state whether any steps have been taken so far to make an inventory and whether he is aware of the value of the existing books?

PROF. S. NURUL HASAN: As I have stated, we have had the place inspected. To make an inventory of the manuscripts is a very difficult task. If I may make a submission, I have some experience of doing this kind of work myself in at least three well known manuscript libraries. Even to identify a manuscript where the title page may have been torn or a wrong title may have been given is a difficult task for any scholar and since we have to acquire them our first task would be to identify which manuscript it is and secondly to take immediate steps to conserve the manuscripts which are worth conserving and thirdly to publish the list so that it becomes available to the scholars for use.

SHRI D. P. SINGH: Would not the Fon. Minister agree that losing it is worse?

PROF. S. NURUL HASAN: I have just said I will take whatever steps are possible within the framework of the law.

SHRI SANAT KUMAR RAHA: I want to know from the hon. Minister whether the Government of India considers making these historic monuments as tourist attractions.

PROF. S. NURUL HASAN: Sir, tour-the floor of the ism is hardly my subject. | Shejwalkar.

SHRI PRANAB KUMAR MUKHER-JEE: In view of the fact that the hon. Minister has already stated that it will take some time to comply with the legal niceties may I point out that only yesterday the West Bengal Judicial Minister reported in the West Bengal Assembly that in 1963 the Government of West Bengal approached the Government of India to take over this at least in order to preserve the art treasures therein and to protect the manuscripts. Already ten years have lapsed.

In view of that may I know from the hon. Minister whether he will give a categorial assurance that it will be taken under the Indian Ancient Monuments Act and that all necessary steps will be taken to preserve the 1st relics of the last independent Nawab of Bengal? I want a categorial assurance.

PROF. S. NURUL HASAN: Sir, I think I have answered the question.

MR. CHAIRMAN: You have given the assurance. All right. I think it should be treated as categorical.

SHRI SASANKASEKHAR SANYAL: The categorical answer should be taken as an assurance.

SHRI PRANAB KUMAR MUKHER-JEE: Ten years have passed.

MR. CHAIRMAN: Next question.

SUBMISSION OF ACCOUNTS BY I. I. T.

DELHI

212. DR. BHAI MAHAVIR:
SHRI J. P. YADAV:
SHRI N. K. SHEJWALKAR:†
SHRI PITAMBER DAS:
SHRI PREM MANOHAR:
SHRI O. P. TYAGI;
SHRI RATTAN LAL JAIN:
SHRI D. K. PATIL:
SHRI LAL K. ADVANI;
SHRI JAGDISH PRASAD MATHUR:

†The question was actually asked on the floor of the House by Shri N. K. |Shejwalkar. AND SOCIAL WELFARE be pleased to state.

- (a) whether it is a fact that Indian Institute of Technology, Delhi has with held the submission of accounts of the 1Xth Sociological Society Conference (held in I I T Delhi in 1969) from Inspection by the AGCR for two consecutive years and
- (b) if so, what action has been taken in regard thereto?

THE MINISTER OF I DUCATION SOCIAL WELFARE AND CULTURE (PROF S NURUL HASAN) (b) A statement is laid on the Table of the House

## STATEMENT

At the request of the Indian Sociologi cal Society, the Indian Institute of Tech nology, Delhi, agreed to host the Sociological Conference which was held at New Delhi in November, 1969 Institute also decided to contribute a sure of Rs 19 000 towards the expenses of this Conference

Institute of Technology incurred on this on stationery and postage, etc. conference was Rs 29,448 36 Towards ' this, it had only its own contribution of only expenditure to the tune of Rs 19,000 and a grant in aid of Rs 6000 29 448 36 was incurred sanctioned by the Mahatma Gandhi Cen ton is that the financial adviser of that tenary Committee which had been passed sammelan has said that an amount on to it through the Indian Sociological Rs 1 40 000 has actually been spent Society As a balance of about Rs 444836 I will request the hon Minister to verify had yet to be received from the Indian these two parts of the Statement and make Sociological Society, the accounts could a correct statement not be finalised and submitted to **AGCR** 

On 2nd March, 1972 a sum of 5,000 was received from the Indian So ciological Society Thereupon, the accounts were finalised and also audited by the from the Mahatma Gandhi Internal Audit These have now been submitted to the AGCR party which working in the Institute

Will the Minister of EDUCATION, has been solely due to the fact that the necessary funds were not received from the Indian Sociological Society.

to Ouestions

It is understood from the Indian Sociological Society that it has not yet been able to get finalised and audited state ment of accounts from the then Head of the Department of Humanities and Social Sciences who was inchange of organising this conference on its behalf other complaints have also been received The Board of Governors against him have considered these complaints and ap pointed a two-man Committee to examine the matter and submit a report to the Board at an early date.

SHRI N K SHEJWALKAR Su, in fact the Statement is not complete, rather it is an incorrect statement. I will request the hon Minister to check up and verify facts. Now in para 1 it has been said that Rs 19 000 were allotted But my information is that it is not Rs 19,000 in cash but an amount up to the tune of Rs 19,000 towards some stationery and postage etc They were allotted not an amount of Rs 19000 for any particular item (Interruption) Please follow what I am saying Not cash Rs 19000, but The total expenditure which the Indian Rs 19 000 is the limit for the expenditure In second paragraph it has been stated that But my informa-Further, in the light the of the statement made in the last part of the reply in para 5 that there is great gadbad ghotala may I submit that I am not able to follow even though amount of Rs 444836 was not taken Centenary Committee, as to what was the bar for submitting the accounts of all other penses, because they must have been in The amount may have to be curred It will thus be seen that the delay in recovered from the Society but it must submitting these accounts to the AGCR have been spent by the Institute So why

22

vears? I want to know all these things specifically.

Oral Answers

PROF. S NURUL HASAN. Sir. far as the first point is concerned, I would draw the attention of the hon Member to the last sentence of the Statement, and it is this The Board of Governors have considered these complaints and appointed a two man Committee to examine matter and submit a report to the Board at an early date? I am not entirely happy with the way these accounts were handled, but I cannot pass any judgment It vould be wrong on my part to do so without getting to know what the report of this inquiry committee is And so far as the question of expenditure of the Ins titule is concerned, Sir, whatever may have been the overall expenditure on the Sociological conference, that is not experenture of the Institute The expendi ture of the Institute is the amount that has passed through the funds of the Insti Whatever was received by the Insti tute either in donation or in grant or in contribution from any source and which the Institute is responsible that is a thing which was directly within purview of the I I T But it seems to me that the reason why the accounts were not submitted to the AGCR was be cause the bills were pending, the bills had not been finalised and they wanted that the total accounts should be made available to the AGCR Now to make the total accounts available was a little difficult because it is a private Society, it has its own audit system, and I am sure it would be interested in the audit But in the terms the inquity committee, the reference of terms are fairly wide and any irregularities which are connected with the 9th Socio logical Conference are being investigated by this inquiry committee

I would appeal to the House to await the report of the enquiry committee

SHRI N K SHEJWALKAR My specific questions were two So far as the last ther question is this para of the statement is concerned, I my- exact date on which-it has been said:

the accounts were not submitted for two self said that I have noted that a committee has been appointed to examine and submit its report The reply of the Minister is incorrect in so far as he says that an amount of Rs 19,000 had been allot-This amount was the limit, but actually what was allotted was the stationery expenditure as well as the postage expenditure The hon Minister has not said anything specific about that The second point is regarding the expenditure of Rs 29,000 I have quoted the Financial Adviser and he says that an expenditure of Rs 1,40,000 has been incurred has the hon Minister to say regarding these two specific questions? I want specific answers

> PROF S NURUL HASAN As I stated just now, these are the matters which are being examined by the enquity committee and I should like to await their report before saying anything specific

> SHRI LAL K ADVANI With your permission, Sii may I point out that this statement given by the Minister seeks to absolve the IIT, by affirming on its own that the IIT was entitled to spend Rs 19,000 Why should the Minister try to defend it?

MR CHAIRMAN What it was entitled to spend according to the Minister, is one of the questions referred to the committee

SHRI LAL K ADVANI Rut the Minister should not try to defend the IIT

MR CHAIRMAN Kindly put second question

SHRIN K SHEJWALKAR The whole point is if the reply was that these matters are under enquiry, I could agree

MR CHAIRMAN You read the reply in the light of what he has stated now. You put your second question

SHRI N K SHEJWALKAR My fur-May I know

उन्हे श्रब महालेखापाल केन्द्रीय राजस्व की एक पार्टी को प्रस्तुत कर दिया गया है।

—this audit report has been submitted? I want to know the date.

PROF. S. NURUL HASAN: I am trying to find out...

SHRI N. K. SHEJWALKAR: In para 3 of your reply, in the last line, you have said:

उन्हें भ्रब महालेखापाल केन्द्रीय राजस्व की एक पार्टी को प्रस्तुत कर दिया गया है।

I want to know the date.

PROF. S. NURUL HASAN: I am sorry, I have not got the date here. If the Member wants, I will let him have it.

MR. CHAIRMAN: He says that it will be laid on the Table of the House, as he has not got it at the present moment.

SHRI N. K. SHEJWALKAR: So, I am debarred from putting further questions. What I wanted to make out is that even after that there has been a lot of delay. That is what I wanted to bring to the notice of the hon. House.

PROF. S. NURUL HASAN: I have now got the information and I am prepared to give it to the hon. Member. It was submitted on 7-8-72.

SHRI N. K. SHEJWALKAR: That is the point.

श्री श्रोम प्रकाश त्यागी ग्रध्यक्ष महोदय, मती महोदय के वक्तव्य से ऐमा जाहिर हुश्रा—इन्होने कहा कि इन्होंने एक स्टेटमेट दिया, परन्तु सचाई यह है कि इन्होंने नहीं दिया बल्कि इनके किसी सेक्रेटरी ने, श्रन्डर सेक्रेटरी ने लिख कर दे दिया श्रीर ये उसको पढकर भी नहीं ग्राए

श्री सभापति ग्राप प्रश्न कीजिए।

श्री श्रो**३म प्रकाश त्यागी** श्रापने श्रभी यह कहा हैः

श्री सभापति. मिनिस्टर को यह । प्रधिकार हे कि सैकैटरी से जानकारी ले।

श्रो श्रोशम प्रकाश त्यागी इन्होंने उसे देखा तो होता।

श्री सभापति साप प्रकृत कीजिए।

श्री श्रोदेस प्रकाश त्यागी मै प्रज्न कर रहा हू। श्रभी मती महोदय ने जवाब दियः कि ऐस। लगता है कि शायद ए० जी० सी० ग्रार० को एका उन्ट देने मे इसलिए देर हो गई क्योंकि बिलो का पेमेंट नहीं हुग्रा। मैं उन्हीं के वक्तव्य से पढ़ रह हू। इसमें लिखा है —

It will thus be seen that the delay in submitting these accounts to the AGCR has been solely due to the fact that the necessary funds were not received from the Indian Sociological Society.

इस में कारण दिया हुआ है कि इम लिए डिले हुई ग्रीर ग्राप कहते है कि च्कि विल्म का पेमेंट नहीं हुआ, शायद इस कारण से ए० जी० सी० ग्रार० को एकाउन्ट नहीं दिये जा सके। कृपया बताने का कप्ट करे कि इन दोनों में कौन मही है। क्या मत्री महोदय का वक्तव्य सही हया यह वक्तव्य सही है यह मैं जानना चाहता हू।

PROF. S. NURUL HASAN: I do not see any contradiction between the statements. In fact this is an old thing which should have been paid but they did not have the money to pay. there is an additional question that may arise. The additional question that may arise is that even if the money had not been received, it is possible that a view might be taken by the Enquiry Committee that the accounts should have been submitted. But I am not attempting to prejudge any issue. I would like to receive the report of the Enquiry Committee before I come to a conclusion.

SHRI LAL K ADVANI. The IIT cupboard seems to have concealed very many skeletons, and one of them has been brought out today. The Minister's reply has made it obvious that there is a prima facie case against Mr. Pandya, the head of the Department of Humanities. My submission is that these irregularities or

25

scandalous behaviour would have ! not been possible without the connivance and collusion of the then Director who has now been removed from there. I would like to know from the Minister whether it is true that it is proposed to give him a good posting abroad in the UK, and I would like to know from him whether the Government would consider our request not to make any such prospective posting until this Committee has finalised its report, submitted its report, and these accounts have been duly audited by the AGCR?

PROF. S. NURUL HASAN: I would not like, as I said, to prejudge any issue

SHRI LAL K. ADVANI: My submission is that there should be no posting abroad of Mr. Dogra

PROF S. NURUL HASAN: The hon. Member seems to be in a free mood to take the names of persons who are not here to defend themselves. The point is that until the Enquiry Committee tells me that there is some charge against Mr. X or Mr. Y, I cannot start taking action on that basis without such a report.

SHRI LAL K ADVANI. I take objection to his statement that I am in a free mood. I made the specific question in respect of Mr. Dogra because this enquiry by itself would only cover Mr. Pandya. On the basis of the enquiry no action could be taken against Mr. Dogra. Therefore, unless the Minister commits himself, unless the whole thing is thrashed out and Mr. Dogra is not so posted, justice would not be done. He has not replied to that.

MR. CHAIRMAN: Unless he finds from the Committee report...

SHRI LAL K. ADVANI: I am asking whether it is true that he is being posted abroad. If it is true, would he consider this fact that until this Committee submits its report and the accounts are audited—that is important, the auditing of accounts may involve Mr Dogra...

PROF. S NURUL HASAN: Supposing the person concerned had been there still as the head, the hon. Member would have said, "Do not let him tamper with the accounts". Now if he is being posted elsewhere, then it does not in any way prevent either the A.G.C.R. or the Committee from investigating this matter and giving their opinion.

MR. CHAIRMAN: I think the question has been answered.

श्री मान सिंह वर्मा इसी कारण ता भ्रष्टाचार फैल रहा है क्योंकि म्राप भ्रष्टाचारियों की वकालत करते है।

श्री जगदीश प्रसाद माथर ग्राप ने स्टेटमेट के पैरा 3 में कहा है कि 2 मार्च को 5000 रुपया इडियन शाशियोलाजिक्ल सोमाइटी मे दिया गया, मै यह जानना चाहना ह 'कि यह 5000 रपया चेक से आया या वैश मे आया? और मै यह भी जानना चाहता हू कि यह रपया, भ्राप ने जा 2 मार्च की तारीख दी है, क्या ग्राप ने इस को वेरीफाई किया है या नहीं मेरी जानकारी के ग्रनसार यह रूपया इस सोसाइटी को नवस्बर 69 मे दे दिया गया या ग्रीर यह रूपया डिपार्टमेट ग्राफ ह्य मैनिटी के हड मे पडा रहा ग्रीर डिले का जो कारण अग्राप बता रहे है उस की वजह से ही उन्होंने यह रूपया चेक से नही दिया, बल्कि इस रुपये को उन्हान कैंश मे जमा कराया। इस रुपये का चेक उन को नवम्बर 69 मे ही मिल गया था। तो ग्राप का यह कहना कि यह रूपया 2 मार्च को ग्राया क्या यह सारी इक्वायरी को ही गलत नहीं कर देगा<sup>?</sup>

**प्रो० एस० न्**रु**ल** हसन मैने तो बहुत एहितयात से लफ्ज इस्नमाल किये है।

I would submit that I have said that on 2nd March 1972 a sum of Rs. 5,000 was received from the Indian Sociological Society. I have not stated when the Indian Sociological Society paid it because that is one of the points which I hope the Committee will examine with due

MR. CHAIRMAN: Next question.

SHRI K. C. PANDA: I want to put a question on the same subject.

MR. CHAIRMAN: Too many questions have been already asked on this sub- National Health Scheme for Rural Areas ject.

SHRI K. C. PANDA: I have some new points.

MR. CHAIRMAN: All right. Put one question.

SHRI K. C. PANDA: I want to know from the hon. Minister whether in the past few years there was an order CBI inquiry about matters of IIT or not and whether important officers dropped the proceedings because one of his relatives, either son or nephew, was appointed in a high post in the IIT.

PROF. S. NURUL HASAN: I need notice. If the hon. Member gives detailed information, I will certainly enquire into the matter.

NATIONAL HEALTH SCHEME ·213. SHRI K. C. PANDA:†

> SHRI CHANDRAMOULI JAGA-RLAMUDI:

SHRI M. K. MOHTA:

SHRI SUNDER MANI PATEL:

K. P. SINGH DEO:

SHRI SANAT KUMAR RAHA:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

- (a) whether it is a fact that Government of India have recently suggested to the State Governments to provide National Health Scheme to the entire population of their respective area; and
- (b) if so, the details of the Scheme and reaction of the State Governments there to?

AND THE MINISTER OF HEALTH PLANNING FAMILY (SHRI **UMA** SHANKAR DIKSHIT) (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

## STATEMENT

-Salient Features

The National Health Scheme for Rural Areas was drawn up realising the need for reducing gaps in medical care and basic health facilities in the rural areas.

Details: The Scheme envisages absorption of about 2,50,000 Registered Medical Practitioners in the Indian Systems of (Ayurveda, Unani and Siddha) medicine and Homoeopathy in three successive years and utilisation of their services to provide medical relief and care to the rural population through out the country. operation of the Scheme will commence To start with about 50,000 in 1973-74. practitioners will be absorbed in 1973-74, about 1.00,000 in the year 1974475 and the remaining 1,00,000 in the year 1975-76, thus covering entire rural India within a period of 3 years.

Health Posts: For every 2000 population, a Health Post would be provided which would be attached to the Primary Health Centre and each Health Post would be manned by a Rural Medical Practi-

Selection of R.M.Ps. and their attachment: The Rural Medical Practitioners will be recruited as far as possible from within the Sub-Centre area of adiacent areas. They will be under the adminisrative control of the P.H.C. matters like, purchase of medicines, deposits of charges for medicines, preparation of statistics, field inspections etc.

Training programme and Referesher Courses: Rural Medical Practitioners will be given a short training of 4 months under the auspices of the Central Council for Research in Indian Medicines Homoeopathy in the available Ayurvedic, Homoeopathy, Unani and Siddha Colleges and hospitals and 'A' class dispensaries of Indian Medicine. For this, list of subjects, details of the courses and their duration have been worked out keeping in view the primary objective of acquanting these practitioners with diagnosis and treatment of common ailments, immunization, health

<sup>†</sup> The question was actually asked on the floor of the House by Shri K. C. Panda.